

# विधान सभा राष्ट्रीय राजधानी क्षेत्र दिल्ली

# LEGISLATIVE ASSEMBLY NATIONAL CAPITAL TERRITORY OF DELHI

# याचिका समिति COMMITTEE ON PETITIONS

छठी विधान सभा का प्रथम प्रतिवेदन FIRST REPORT OF THE SIXTH ASSEMBLY

# 30 जून, 2017 को प्रस्तुत

PRESENTED TO HON'BLE SPEAKER ON 30 JUNE, 2017 PRESENTED TO THE LEGISLATIVE ASSEMBLY ON 30 JUNE, 2017

## **Composition of the Committee**

1	Shri Saurabh Bharadwaj	Chairman
2	Shri Amanatullah Khan	Member
3	Shri Akhilesh Pati Tripathi	Member
4	Shri Dinesh Mohaniya	Member
5	Shri Sahi Ram	Member
6	Shri Naresh Yadav	Member
7	Shri Rajesh Gupta	Member
8	Shri Sanjeev Jha	Member
9	Shri Surender Singh	Member

# **Secretariat of Legislative Assembly:**

1	Shri Prasanna Kumar Suryadevara	Secretary
2	Shri Manjeet Singh	Deputy Secretary

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#### **PREFACE**

The Hon'ble Speaker referred a petition to the **Committee on Petitions** wherein a concerned citizen had alleged mismanagement on the part of PWD of GNCTD and the Municipal Corporations of Delhi in desilting of the drains and preventing waterlogging in Delhi. The petitioner prayed that at least from now on adequate preventive steps should be taken to ensure that no part of Delhi suffers due to waterlogging.

The Committee examined the issues raised by the Petitioner in its meetings held on 01.06.2017, 05.06.2017, 20.06.2017, 22.06.2017 and 29.06.2017. The Committee also undertook field visits on 07.06.2017, 08.06.2017, 09.06.2017, 17.06.2017, 19.06.2017 and 20.06.2017 across the length and breadth of NCT of Delhi to ascertain first-hand the ground reality and verify the claims of the civic agencies about the work done. The Report of the Committee was adopted in its meeting held on 29.06.2017 and agreed to present it to Hon'ble Speaker and with his due permission, table it in the House on 30.06.2017.

The Committee commends the officers and staff of Legislative Assembly who went out of their way to assist the Committee in conducting its proceedings and also in collecting and compiling photographic and videographic evidence of ground reality.

Sd/-

Delhi 29.06.2017 Saurabh Bharadwaj Chairman

#### **INTRODUCTION**

A petition dated 29.05.2017 submitted by Shri Neeraj Kumar, r/o Pandav Nagar, Delhi and countersigned by Shri Sanjeev Jha, Hon'ble Member, was referred to the Committee on Petitions by Hon'ble Speaker for examination and report. The petitioner had alleged that the PWD of GNCTD and the Municipal Corporations of Delhi failed in discharging their duties of de-silting the drains and preventing waterlogging in Delhi. The petitioner prayed that at least from now on adequate preventive steps should be taken to ensure that no part of Delhi suffers due to waterlogging.

Keeping in view the urgency of the issue the Committee held its first meeting on the subject on 01.06.2017 and decided to begin the inquiry, at once. The Committee gathered and absorbed requisite information for it to move in the right direction while examining the concerns raised in the petition.

#### **BACKGROUND**

Water logging during monsoon and even during moderate unseasonal rains and the resultant traffic woes and spread of epidemics have become *fait accompli* for Delhiites. The city-dwellers are hapless witnesses to tall claims made season after season by multitude of civic agencies of Delhi regarding their preparedness for such eventualities. Public money to the tune of crores of rupees is earmarked for necessary preparations to prevent waterlogging which is admittedly spent year after year. Tenders are floated and works are awarded to contractors as a matter of routine for de-silting of drains and *nallahs*.

The Municipal Corporations of Delhi (MCDs) as well as the Public Works Department (PWD) of GNCTD present their status reports about de-silting when asked for and all appears well on paper. When most of the city roads end up flooded and traffic comes to a stand still at many locations with just one pre-monsoon moderate shower, all these tall claims prove to be far removed from reality.

This farcical cycle of exaggerated claims repeatedly falling flat heaping untold misery on NCT of Delhi - season after season, year after year - led to serious intervention from the Hon'ble High Court of Delhi, severe indictment by C&AG in its report No.2 of year ended 2014 and resultant meetings taken by the Hon'ble Lieutenant Governor on the issue.

Since 2005, the Hon'ble High Court has been hearing a Writ Petition filed on this issue by Lt. Col B.B. Sharan (Retd). The Committee places on record its sincere appreciation of untiring efforts being made by public spirited soldier in Lt. Col. Sharan. The Committee benefitted immensely from his deposition on 20.06.2017. As elucidated by Lt. Col. Sharan, Hon'ble High Court was kind enough to pass many orders for cleaning-up of the mess in the national capital. In the absence of proper compliance with its orders, the Hon'ble Court was constrained to warn the authorities concerned that it doesn't want to be pushed into taking certain coercive measures.

The Hon'ble High Court in its order dated 26.04.2017 suggested that a Coordination Committee be set up involving all concerned agencies to deal with the problem of proper cleaning of public roads and drains. Accordingly, a Coordination Committee was constituted as given below:-

- (i) Principal Secretary (PWD), GNCTD Chairman
- (ii) Special Secretary (UD)-cum-Additional Director (LB) Member
- (iii) Engineer-in-Chief (North DMC) Member
- (iv) Engineer-in-Chief (South DMC) Member
- (v) Engineer-in-Chief (East DMC) Member
- (vi) Chief Engineer (C-1), NDMC Member
- (vii) Chief Engineer (I&FC) Member
- (viii) Director (Works), DDA Member
- (ix) Executive Engineer, Delhi Cantonment Board- Member
- (x) Member (Drainage), Delhi Jal Board Member
- (xi) Engineer-in-Chief (PWD) Member Secretary

This Coordination Committee was tasked with formulation of norms to ensure (a) better flood management during the monsoon period (b) solving problems arising out of water stagnation (c) taking measures to prevent water stagnation (d) avoidance of inconvenience to public on account of construction activities and digging of roads, laying of roads etc.

The Chairman of the Coordination Committee was authorized to coopt members from other government agencies like DUSIB, DIAL, DSIIDC, DMRC, Northern Railway etc. as and when need arises. The Hon'ble Court also directed the Committee to work out the modalities for inspection of all major, important and other public works and drains, the functioning of which would tell upon the overflow of water during the monsoon. The Coordination Committee was directed to look into the issue of open manholes, roads which are either not fully built or dug up, etc. which are likely to prove hazardous to members of general public, specially the pedestrians in case of over flow and water-logging on the streets.

The Hon'ble High Court had further directed the Coordination Committee that every such drain (according to the PWD, Government of NCT of Delhi there are 163 such vulnerable points, listed in Pages 21 to 23 of the Flood Control Order, 2016) is inspected and duly certified to be in good order, by the concerned and responsible Executive Engineer / Engineer-in-charge of the relevant local bodies, the relevant public agencies i.e. Municipalities, Delhi Cantonment Board etc.

Yet, the much anticipated improvement on the ground remained elusive.

#### **PROCEEDINGS**

The Committee on Petitions, in its second meeting held on the subject on 05.06.2017, tried to understand the efforts being made in this regard by the Public Works Department of GNCTD through a presentation made by its Principal Secretary. The Principal Secretary claimed before the Committee that on an average 60% of de-silting work was completed as on 05.06.2017 and entire de-silting work is slated to be completed by 15.06.2017, just in time before arrival of monsoon. Based on the feedback the Members of the Committee keep receiving from people, the Committee made a few suggestions to the Principal Secretary in this regard.

Ahead of the meeting held on 05.06.2017, the Committee had also formally obtained copies of the communications that emanated from the office of Hon'ble Chief Minster on this subject. An official note dated 26.05.2017 addressed by Hon'ble Chief Minister to the Chief Secretary of GNCTD containing host of directions and suggestions in this regard, while specifically assigning responsibility for each task, is taken on record by the Committee and copy of the same is placed at Annexure - I. The directions in the said note include, inter-alia, directions to Principal Secretary (PWD) to conduct on-site inspections of drains to ensure desilting happens in reality, to invite feed back from public through WhatsApp and through advertisements about vulnerable spots, to coordinate between PWD and MCDs as Chairman of the Coordination Committee to put an end to the blame game and direction to the Chief Secretary to ensure the compliance of all the directions. In the same note Hon'ble Chief Minister also had forewarned that during the rains he will take a round of the entire city.

In the meeting of 05.06.2017, Principal Secretary (PWD) was asked by the Committee about the status of implementation of directions issued by the Hon'ble Chief Minister and the submissions made by him were not reassuring at all. The Principal Secretary (PWD) was of the view that inspections need not be necessarily done at his level. When the Committee suggested that the Principal Secretary (PWD) accompany the Committee during field visits it proposed to undertake, with certain degree of reluctance he did agree, though.

On 07, 08 and 09 June, 2017, the Committee undertook field visits accompanied by officials of PWD. During these visits the Committee noticed that there was an effort to shift the blame for shortcomings on each other by PWD and MCDs. The Principal Secretary (PWD) who is also the Chairperson of the Coordination Committee appointed under the directions of Hon'ble High Court was asked to supply the Committee by 12.06.2017 with status report vis-à-vis de-silting works done by the three MCDs and the same were received in the Secretariat of Legislative Assembly on 13.06.2017.

The Committee continued with the surprise field visits (without announcing the location be to visited in advance to the officials) on 17, 19 and 20 June, 2017 along with officials of PWD and MCDs to verify the claims made in their status reports. During one of these visits, the Committee had the misfortune of witnessing a biker falling down after hitting a manhole submerged in overflowing drain water on a day when there was not a single drop of rain even as accompanying officials were busy claiming near 100% completion of de-silting exercise.

Contrary to the bogus claims made in the status reports, almost all the drains inspected by the Committee were found filled with silt and garbage, whereas the accompanying officials kept reiterating the claims made in their status reports submitted to the Committee that the drains were de-silted 100% just a few days back. The public with whom the Committee interacted at sites of inspection were, however, in total disagreement with the claims made by officials corroborating what the Committee has been witnessing first hand.

The Committee held its 3<sup>rd</sup> meeting on the subject on 20.06.2017 when Lt. Col. B.B. Sharan deposed before the Committee and shared his experience vis-à-vis his efforts to clean the system. It is heartening to see 89 year old Lt. Col. Sharan waging a long drawn battle to cleanse the system with able and active support from judiciary. Though he sounded thoroughly disappointed with unresponsive and insensitive official machinery, he is certainly not tired and is willing to continue his fight for betterment of civic amenities in the city.

The Committee met for the 4<sup>th</sup> time on this subject on 22.06.2017 when Principal Secretary (PWD) and the Chief Engineers of all three MCDs deposed before the Committee. When they were confronted with the photographic/videographic evidence which was contrary to the claims made in their status reports, the Chief Engineers of MCDs initially accepted that their reports were at variance with the reality. However, when the Committee asked the Chief Engineers to fix the responsibility for this, the Chief Engineers retracted their earlier statements. They all unanimously maintained that:

- 1. they do not want to take any action against any of their officers for sad state of de-silting of drains as witnessed by the Committee,
- 2. they are personally satisfied with the state of de-silting of drains under their control and
- 3. they were 100% satisfied with the way the works were executed.

The Committee, shocked with this highly irresponsible conduct on the part of officials concerned, sought action against erring officials. The Principal Secretary (PWD) who is also the Principal Secretary, Department of Vigilance, GNCTD assured the Committee that action will be initiated against the Chief Engineers and other erring officials.

#### FINDINGS AND CONCLUSIONS

The status report presented by Principal Secretary (PWD) to the Committee turned out to be a bogus fabrication full of untruths. It was reported that a similar concoction had been recently submitted to the Hon'ble High Court of Delhi. Drains and *nallahs* which were claimed to have been de-silted by PWD were found to be overflowing with filth, garbage and silt choking them.

The claims made by the three Municipal Corporations of Delhi (South Delhi Municipal Corporation ,North Delhi Municipal Corporation and East Delhi Municipal Corporation) in their status reports presented to the Committee, the Hon'ble High Court of Delhi and its online updates regarding most of the sites inspected by the Committee proved to be far from reality. Clearly, reports were being manipulated with the intent of deceiving the Committee, Courts, Government and the public at large.

Presenting such manipulated, incorrect and misleading status reports to the Committee of the Legislative Assembly is a fit case for initiation of proceedings against officials responsible for committing breach of privilege and contempt of the House.

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Status reports which are being uploaded on the PWD website are no different. The Committee monitored those reports and verified the claims made during the field visits and came to the conclusion that those reports are also fabricated and are aimed at shamelessly and brazenly misleading all concerned. The senior officers who come before the Committee with such reports have no idea about the reality on the ground. They are simply acting as post runners delivering the *dak* which in this case will put the worst fiction to shame. In such a scenario, for every honest and sincere official, particularly the senior most officer of the department, regular monitoring based on field visits has no substitute, if s/he is committed to delivery of quality services to tax payers with whose money they are being pampered with. Lack of interest for field based monitoring can only be construed as lack of professional honesty on the part of official concerned.

The Principal Secretary (PWD) accompanied the Committee on field visits only on two occasions. The Committee is of the firm view that he should have spent more time on field to see the reality with his own eyes. The Committee was constrained to convey its displeasure in writing to the Principal Secretary (PWD) for his uninformed absence during the field visits.

When the Committee in its second meeting on the subject advised setting up of WhatsApp number for receiving the realtime feedback from public, the response of the Principal Secretary (PWD) was palpably unenthusiastic. While expressing apprehension that such a feedback is likely to flood his Department with frivolous information, he reluctantly agreed to give it a try after coaxing by the Committee. The Committee told the Officer that the WhatsApp number and other methods of inviting feedback from public need to be advertised widely to achieve desired results. The Committee was amused to note subsequently in a news paper report (copy placed at Annexure-II) a quote from 'a senior PWD official' - who for reasons best known to him did not want to come on record - attributing the innovative idea of obtaining feedback through WhatsApp to the much reluctant Principal Secretary (PWD). Yet, till date, the Committee noticed neither a news paper advertisement nor a hoarding to popularise WhatsApp number or other modes of sourcing information from public.

The Committee, based on its surprise inspections of drains and *nallahs* that fall under the control of PWD came to the conclusion that PWD, contrary to its claims, was not prepared at all for monsoons. The contractors are being paid for de-silting work of drains but there was no mechanism to verify whether the works were executed in reality. The Committee was obviously not in a position to inspect each and every drain in Delhi. However, from the surprise visits undertaken, it can easily be concluded that the corruption is rampant in the department. Nothing else

but corruption can explain such fictitious reports being presented to fool the public. This aspect needs to be thoroughly investigated.

The Committee noted with satisfaction that every authority which matters, be it the Hon'ble High Court, Hon'ble Chief Minister, Hon'ble Minister of PWD, Hon'ble Lt. Governor have been consistently pleading, prodding and directing the officials concerned to perform their duties diligently to ensure that the public are not subjected to inconvenience. The Committee did not come across any direction/order from any authority which is likely to be perceived even remotely as an obstacle in PWD and MCDs discharging their duties. In fact, in his note Hon'ble Chief Minister proactively made a few suggestions which in normal course should have been coming from officials heading the department. Yet, for inexplicable reasons, the Department did not act on them.

The Committee records its serious displeasure with the measures taken by the nodal agency i.e. the PWD to prevent waterlogging in Delhi during the monsoon. The first showers during the past few days clearly proved that no sincere efforts were made to prevent water logging. The reluctance of the senior officers to move out of their cosy offices and physically inspect the claims of the subordinate field staff shows either their incompetence or collusion in favouring the contractors engaged with the task of de-silting. This alarming callousness continues despite constant monitoring by the Hon'ble High Court and the Hon'ble Chief Minister. It was saddening to experience first hand the lackadaisical and inert work culture of the very senior officers.

It is clear from the facts and circumstances that Shri Ashwini Kumar, Principal Secretary (PWD) has been in the leadership role for a considerable time in the PWD and Hon'ble High Court has further empowered him by making him the Chairman of the Coordination Committee thereby making concerned wings of MCDs answerable to him. There is not a single recorded instance where his authority as head of the department or as the Chairman of the Coordination Committee was challenged. Yet, for inexplicable reasons, we are in a sad situation where the department and the Committee functioning under his sole authority have miserably failed the people of Delhi. After being bestowed with such unfettered functional freedom and authority doesn't the buck stop with him for this monumental failure? To be fair to Shri Ashwini Kumar, while agreeing before the Committee both in its meetings and during field visits that the works executed were far from satisfactory, he did not try to shift the blame on others.

Photographic evidence collected during the field visits undertaken by the Committee along with the officials is placed at Annexure – II. Relevant video clips are also enclosed with the report in DVD format and the same are also available online at <a href="http://delhiassembly.nic.in/">http://delhiassembly.nic.in/</a> along

with this report. The evidence thus presented nails the false claims of the PWD and Municipal Corporations.

#### RECOMMENDATIONS

- 1. Chief Secretary should ensure that the directions of the Hon'ble Chief Minister issued to Chief Secretary in the interest of people of Delhi vide official note dated 26.05.2017 are wholly implemented without any further delay.
- 2. Chief Secretary should conduct a detailed inquiry personally to fix responsibility for false claims made by the department and fraudulent payments made to contractors who have done the de-silting work only on papers.
- 3. Chief Secretary should take steps to put in place modern and dynamic system to replace the current obsolete mechanism for de-silting and other related activities. The new system should be flexible enough to co-opt the latest technologies available.
- 3. Chief Secretary should put in place a fool-proof mechanism to verify each and every contract awarded and executed for de-silting and cleaning of the drains.
- 4. Chief Secretary should evolve a mechanism whereby the local stakeholders formally become party to the verification of claims made by contractors.
- 5. Chief Secretary should fix responsibility in cases where false certificates claiming successful completion of works have been submitted to the Committee (a copy of which is believed to have been submitted to Hon'ble High Court as well).
- 6. Since the Department of Vigilance and the PWD are both headed by the same officer currently, Chief Secretary should not allow him to investigate himself and his own department in the interest of natural justice and fair play. The enquiry should be conducted by the Chief Secretary personally, after divesting Shri Ashwini Kumar of the charges of both PWD and Department of Vigilance till the conclusion of inquiry.
- 7. Chief Secretary should submit action taken report to the House through Hon'ble Speaker, based on the recommendations and findings of the Committee within a month of the adoption of this Report by the Legislative Assembly.

Sd/-

Saurabh Bharadwaj Chairman

Delhi 29.06.2017

#### **ANNEXURE I**

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OFFICE OF THE CHIEF MINISTER OF DELHI 6, FLAG STAFF ROAD, CIVIL LINES, DELHI-110054

Even a light shower floods the roads of Delhi. The main reason for the same is inadequate desilting of drains. There are many cities in India & abroad, where roads remain clean despite continuous heavy rains for many days.

Delhi Government & MCD spend several crores of rupees to desilt drains. There have been allegations that some of this desilting is done only on papers & the payments are made on the basis of fake bills. This must stop.

1 PWD drains:- PWD Secretary shall personally ensure proper cleaning of all drains, which come under PWD. He should make personal visits of major sites where desilting of drains is taking place. He will be held personally responsible if water logging takes place on any of PWD roads this year.

During rains, I will take a round of the entire city. Public will also be encouraged to send pics of those places wherever water logging takes place. PWD Secretary would be called upon to explain reasons for each such water logging spot. The buck shall stop at PWD Secretary for any water logging on PWD roads.

- 2. MCD drains:- Vide order dated 12.5.2017 Hon'ble LG has constituted a Committee headed by PWD Secretary consisting, inter alia, of the Engineers-in-Chief of the 3 DMCs and NLMC. PWD Secretary shall similarly ensure personal inspection of major drains.c. pming within the jurisdiction of respective Municipal Corporations by respective Senior Engineers/Officials.
- 3. Coordination between PWD & MCD:- At places where MCD drain meets PWD drain, there is always finger pointing. PWD blames MCD & vice versa. All such points should be identified & responsibility fixed. Since PWD Secretary has been made the Chairman of Coordination Committee by Hon'ble LG, he shall ensure proper coordination between MCD & PWD.

26.05.17 ba

4. Identification of and special action plan of vulnerable spots: On the basis of experience of last few years, a list of those spots in Delhi should be made which get water-logged every year. Feedback should be taken from the public also to suggest such spots. Advertisements should be issued to invite public feedback. Public should be encouraged to whatsapp locations of such spots. List of such spots should be finalized within a week. PWD Secretary should undertake all steps necessary to ensure that no water logging takes place on these spots this year. A list of these spots should be put on Delhi Government website by 7<sup>th</sup> June.

Chief Secretary shall ensure compliance of aforesaid directions from both PWD & MCD.  $${\sc M}$$  [

(Arvind Kejriwal) Chief Minister, Delhi

Chief Secretary, GNCTD

#### **ANNEXURE II**

3636 1106117 PWD to use WhatsApp to monitor waterlogging

JATIN ANAND NEW DELHI

JATIN ANAND
NEW DELHI

In a break from the norm and pursuit of procedural transparency this monsoon, the Public Works Department (PWD) is considering real-time monitoring of water evacuation from multiple locations identified as waterlogging flashpoints through messaging application — WhatsApp.
The initiative is part of a larger plan to ensure transparency in the way the Department confronts excess surface run off after a downpour which also includes surprise inspections by PWD superintending engineers in randomly-assigned areas instead of just those falling in their respective jurisdictions.

Honest feedback

those falling in their respective jurisdictions.

Honest feedback
"Real-time monitoring of waterlogging flashpoints through Whatsapp has been suggested by Ashwani Kumar, Secretary, PWD, to ensure transparency in surface run off evacuation through water pumps deployed by the Department and we are in the process of figuring out modalities related to its implementation," said a senior PWD official, adding that it intended to ensure "honest feedback from the ground" as opposed to "verbal assurances from engineers".

"As per the proposal, real-time pictures from the beginning to the end of the exercise — of potable water pumps reaching a spot, working on the situation and leaving only after the pumping of excess water has been ensured — will be sent and monitored at the central PWD Control Room. A complaint of water-logging will not be closed till the entire procedure is followed through pictorial proof," the officer said.

## **ANNEXURE III**

Trilok puri, Chilla Village, Point 1,PWD drain



EDMC drain





EDMC drain



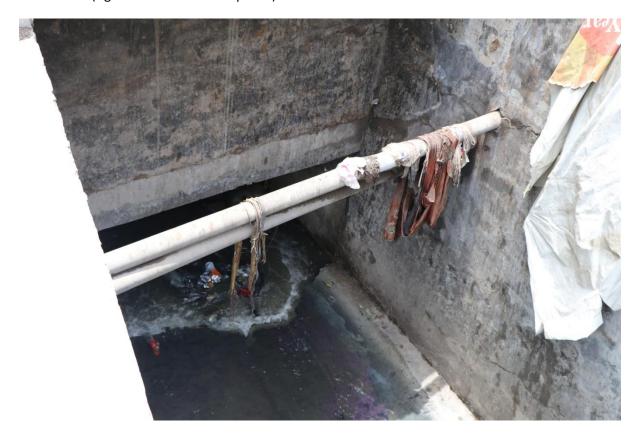
Trilokpuri, JJ Colony, block 2, EDMC drain



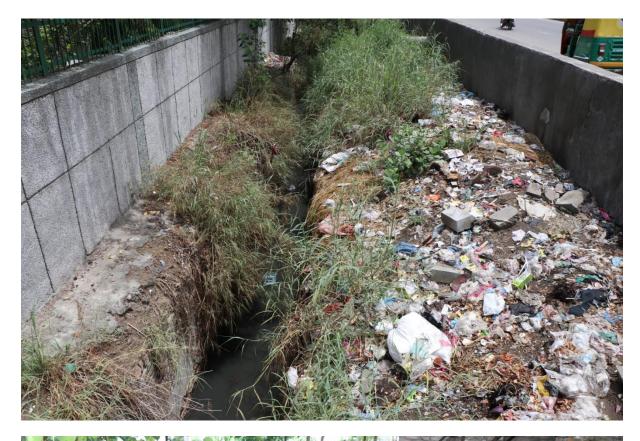
#### EDMC Drain



This is a photographic evidence of intersection of PWD drain (left side on the above photo) and EDMC drain (right side on the above photo)



### PWD drain





The above drain is cleaned and maintained by PWD. The PWD claims that the drain comes under the jurisdiction of DUS

Nihal, Ashok Nagar: All the 6 photographs showcase EDMC Drains in the area













BSES, Ashok Nagar: Drains come under PWD here.







Gazipur, near cremation ground:The photographs below are of cow dung which is not being cleaned by the EDMC

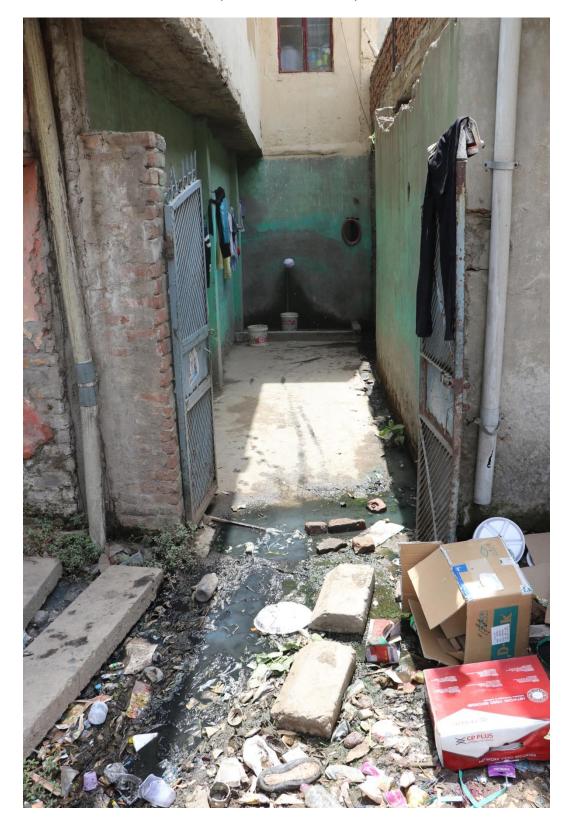


Gazipur: Cow dung is on the surface of the drain in the picture below, and the sewage water flows below the layers of Cow dung. This is a PWD drain but cow dung cleaning comes under EDMC.





House No. 331, DDA flats, Gazipur: the drain in the photos comes under EDMC





Gazipur area: The drains in the photographs below come under EDMC











Road No. 62, Deer park, Dilshad Garden:Comes under EDMC for clearing of solid waste (photograph below)





Crossing near Dilshad Garden Metro Station: The drain comes under Irrigation, flood and control department.





52 Cusec Drain, Bhagwan Pur Khera, Loni Road: This drain comes under EDMC







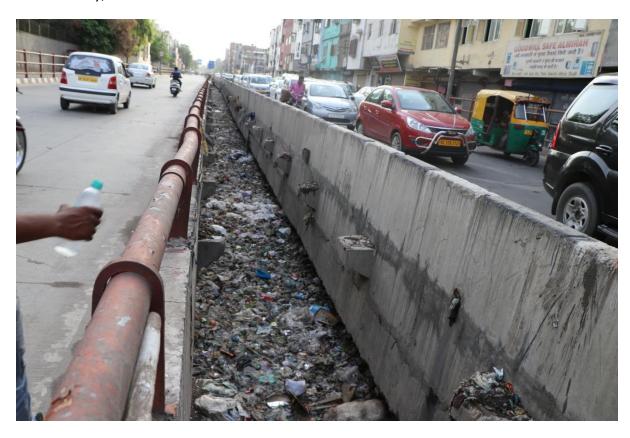
Laxmi Nagar Metro station: PWD drain







Geeta Colony, near DC office: The drain comes under EDMC





Deep Market, PS Ashok Vihar: PWD Drain





## **PWD DRAIN**





Wazir Pur Village – PWD drain







Jahangirpuri, near Kaushal cinema: PWD drain

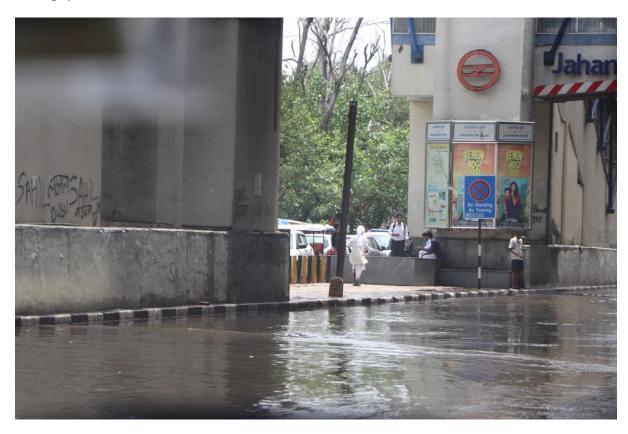




Babu Jagjeevan ram hospital, Jahangirpuri: PWD drain



Jahangirpuri Metro Station: PWD drain



Azadpur, Lal Bagh: Drain comes under PWD



Near azadpur underpass

Lal Bagh, opposite Hans cinema: PWD Drain







Chhatrasal Stadium, Model Town( PWD Drain) : After closer look under the drain, waste was found blocking the drain





Okhla Mandi: All drains come under PWD, de-silting and cleaning hasn't been done





Sri Niwas Puri Depot: Drain comes under MCD, De-silting haven't been done





Greater Kailash 1: Drain comes under SDMC





Near Siri Fort: Drain comes under SDMC, drain has not been de-silted





South Extension: this certain drain comes under NDMC jurisdiction





Green park opposite AIIMS: Drain comes under PWD





Chirag Dilli Nallah: comes under SDMC jurisdiction







